

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 204
IA No. 176/JPR/2024
CP No. (IB)- 63/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

Jumbo Finvest (India) Ltd.

.... Financial Creditor/Applicant

Versus

Suvaas Homes Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


Present Through Video Conferencing: -


For the Financial Creditor : Prateek Kedawat, Adv.

For the Corporate Debtor : Palash Srivastava, proxy counsel

ORDER

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the Petitioner. Mr. Palash Srivastava, proxy counsel appearing on behalf of Mr. Bhrigu Sharma, Adv. for the Respondent submits that arguing counsel Mr. Bhrigu Sharma is on his legs before another forum. Reply has been filed by e-filing. Copy of the reply be furnished to the learned counsel for the Petitioner. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 08.07.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 03, 2024